

**REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH ORDER DATED 29/09/2022 OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) IN THE MATTER OF OA NO. 85/2022 (WZ), SACHIN SUDAMRAO PACHPUTEVS SHAHAKAR MAHARSHI SHIVAJIRAO NARAYANRAO NAGAWADE SSK LTD (SUGAR UNIT) AND OTHERS**

**1.0 Background**

Grievance in the Original Application No. 85 of 2022 (WZ), titled Sachin Sudamrao Pachpute vs Shahakar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd., (Sugar Unit) and Others, as per order dated 29/09/2022 of the Hon'ble NGT is about discharging effluent in Ghod River without treating at Effluent Treatment Plant (ETP), non-compliances of consent to operate conditions issued by Maharashtra Pollution Control Board (MPCB). Also, the applicant alleged that due to molasses tank blast took place in the storage area, resulted in spreading of molasses in nearby natural nalla and agricultural lands. As a result, caused damage to standing crops of various farmers. Further, alleged that the respondent industry has non-complied with the directions issued dated 10/02/2022 by MPCB and the same is reproduced below:

*“(i) The industry shall stop the feeding of sugarcane for crushing immediately and stop the operation of sugar factory within 48 Hrs. in a safe manner;*

*(ii) The Industry shall collect, transport, store and dispose the molasses spread/flown and contaminated soil due to the said incident in a scientific manner so as to avoid further contamination of groundwater, surface water and soil within 48 Hrs. The Industry shall submit concrete action plan immediately.*

*(iii) The Industry shall not restart crushing operation till further order/directions of the Board & Competent Authorities.”*

Hon'ble NGT directed vide order dated 29/09/2022 (copy of Hon'ble NGT order, dated 29/09/2022 is given at **Annexure-1**) and relevant order is reproduced as below:

*“7. We, therefore, constitute a Committee comprising one member each of Central Pollution Control Board (CPCB), Maharashtra Pollution Control Board (MPCB) and the District Collector of the concerned district, of which MPCB*

*shall be nodal agency, with the direction that a report shall be submitted by the Committee after visit to respondent No.1's Unit in respect of as to whether the order dated 10.02.2022 issued by respondent No.2/MPCB has been carried out or not and any relevant factual aspect may also be brought to our notice.*

*8. The Committee shall submit its report within one month by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.”*

## **2.0 Approach**

In order to comply with the aforesaid Hon'ble NGT order, dated 29/09/2022 the joint committee carried-out inspection of respondent No.1 industry i.e. M/s Shahakar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd (Sugar Unit), Tal: Shrigonda, Dist: Ahmednagar (hereinafter referred as the industry) on 21/10/2022. The following committee members were present during the inspection:

- i. Shri Nishchal C., Scientist 'D', CPCB, Regional Directorate, Pune
- ii. Shri Chandrakant Shinde, Sub-Regional Officer, MPCB, Ahmednagar
- iii. Shri Sudhakar Bhosle, SDM, Ahmednagar as representative of District Collector, Ahmednagar

Also, Shri Rajendra Patil, Field Officer-MPCB, Ahmednagar was present during the joint committee inspection. Shri R. S. Naik, Managing Director of the industry was accompanied the joint committee during the inspection and provided background information about the industry, environmental management system, alleged issued and area under reference.

## **3.0 Observations and findings**

This report is outcome containing factual aspect of the said joint committee based on the preliminary information gathered from MPCB, followed by inspection of the industry & alleged areas, analysis results of water/effluent samples, information submitted the industry through MPCB and subsequent discussions of the joint committee. The observations & findings of the joint committee are given as below:

### 3.1 About the industry

M/s Shahakar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd., is an integrated Sugar & Distillery industry, located at Plot no. 52/2, A/p-Limpangaon, Tal: Shrigonda, Dist: Ahmednagar. Both sugar & distillery is located within the same premises and having separate consent to operate (CTO) issued by MPCB. The CTO of sugar industry was expired on 31/07/2022 (Copy of CTO dated 23/11/2021 is given at **Annexure-2** for kind reference). As per the records of MPCB, the industry has applied for renewal of CTO vide dated 15/06/2022, which is pending before MPCB. CTO issued for cane crushing capacity of 3,500 TCD with manufacturing of following products, depicted in the below Table.

S. no.	Product/by-product	Consented quantity, MT/month
1.	Sugar	15,840
2.	Molasses	5,760
3.	Press mud	5,760
4.	Bagasse	40,320
5.	Co-generation	26 MW

Similarly, CTO of distillery was expired on 31/08/2022 (Copy of CTO dated 03/02/2021 is given at **Annexure-3** for kind reference). As per the records of MPCB, the industry has applied for renewal of CTO vide dated 17/06/2022, which is pending before MPCB. CTO issued for 30 KLPD molasses based distillery with manufacturing of following products, depicted in the below Table.

S. no.	Product/by-product	Consented quantity, KL/month
1.	Rectified spirit or Extra Neutral Alcohol or Ethanol	900
2.	Fusel oil	01

### 3.2 Water and effluent management – sugar industry

Main source of water is Ghod Left Bank Canal and the industry has obtained permission from Irrigation Dept., Pune for withdrawal of water. As per the records, the average daily consumption of fresh water is 800 m<sup>3</sup>/day and mainly used for process (cooling water & machinery cleaning water) @ 240 m<sup>3</sup>/day, utilities i.e. sugar industry boiler feed @ 600 m<sup>3</sup>/day, cooling tower make-up & ancillary activities @ 220 m<sup>3</sup>/day and domestic purpose @ 25 m<sup>3</sup>/day respectively.

The main sources of effluent generation from process are; mill house section, boiling house section (multiple effect evaporators), vacuum pans, centrifugal section, process condensate contaminated with concentrated juice, ancillary activities (rotary vacuum filter cleaning & gland leakages from pumps, pipelines etc.) and fresh water RO reject & boiler blowdown streams. The management of process effluent & condensate and condensate/blowdown streams from utilities are briefed as follows:

- **Process effluent management:** Effluent generating from mill house section, centrifugal section & boiling house section is collected separately and channelized into ETP for treatment. The industry has provided ETP of reported designed capacity of 1,000 m<sup>3</sup>/day and the reported effluent generation from the process is about 850 m<sup>3</sup>/day (at full cane crushing capacity), out of which fresh water RO reject & utility boiler blowdown @ 250 m<sup>3</sup>/day is recycled in the process. Hence, the actual effluent generation from the process is 600 m<sup>3</sup>/day.

The various unit operations & processes of ETP are; Process effluent → V-Notch chamber → Bar screen chamber → Grit chamber → O&G skimmer → Surge tank → Equalization tank with sparge aeration (lime addition) → Primary clarifier → Anaerobic holding tank-1 & 2 → Anaerobic filter → Bio-tower → Tube settler → Activated sludge process → Secondary clarifier (with RAS recycling) → Supernatant collection tank → Pressure sand filter → Activated Sand filter → Treated effluent collection tank → Treated effluent discharge to unlined lagoon (15 day storage capacity) for irrigation as per CTO conditions.

Primary & secondary sludge from tube settler & clarifiers → Sludge holding tank → Sludge drying beds (02 nos., 20x5x2 m each) → Soil conditioner.

- **Process condensate management:** As informed, excess condensate from multiple effect evaporators & pan evaporators are collected separately and treated in newly commissioned ETP – condensate polishing unit (CPU). The industry has provided separate ETP (CPU) of reported designed capacity of 1,200 m<sup>3</sup>/day.

The various unit operations & processes of ETP (CPU) are; Excess condensate → Two stage cooling tower → Equalization tank with diffused aeration → Anaerobic filter → Activated sludge process → Secondary clarifier → Flash mixer (with addition of alum & poly electrolyte) → Filter feed tank → Chlorination → Multi grade filter → Activated Sand filter → Treated condensate collection tank → Treated condensate is reused in recirculation pump cooling & its accessories and spray pond make-up. Also, treated condensate is reused in utilities (cooling tower make-up) after treatment through softner. Excess treated condensate is channelized to fresh water reservoir for reuse in process (sugar & distillery unit).

Secondary sludge from clarifiers of CPU of sugar & distillery industry is handled in a common sludge drying bed of ETP of sugar industry.

### 3.3 Water and effluent management – distillery industry

Main source of water is Ghod Canal and treated condensate from sugar & distillery industry. As per the records, the average daily consumption of fresh water is 70 m<sup>3</sup>/day and mainly used for utilities i.e. distillery industry boiler feed @ 24 m<sup>3</sup>/day, cooling tower make-up & ancillary activities @ 42 m<sup>3</sup>/day. Similarly, the average daily consumption of treated condensate is 270 m<sup>3</sup>/day and mainly used for manufacturing process (molasses dilution & fermenter make-up) @ 260 m<sup>3</sup>/day, DM plant @ 05 m<sup>3</sup>/day and ancillary activities @ 05 m<sup>3</sup>/day respectively.

The main sources of effluent generation from process are; wash water used to clean the fermenters, spent wash & spent leese from distillation of fermented mash, ancillary activities and condensate from boiler & blowdown streams. The management of distillery effluent and condensate/blowdown streams from utilities are briefed as follows:

- **Distillery effluent management:** Effluent generating from various process is collected separately and channelized into ETP for treatment. The industry has provided ETP comprising of UASB followed by MEE and the reported effluent generation from process is about 360 m<sup>3</sup>/day.

The various unit operations & processes of ETP are; Process effluent → 5 day storage lined lagoon → Buffer tank (with lime addition) UASB reactor, 02 nos. (5,200 m<sup>3</sup>) → Treated effluent storage tank → MEE feed tank → MEE (5 stage) MEE concentrate @ 270 m<sup>3</sup>/day → Spent wash lined lagoon (8,380 m<sup>3</sup> i.e. 30 days capacity) at bio-compost yard → Concentrated spent wash → Bio-composting on 05 acre lined platform as per CTO conditions.

Biogas generation from UASB is about 350 – 450 m<sup>3</sup>/hr, which is either used in captive co-gen boiler as a supplementary fuel and the excess biogas is flared in the flaring system. Sludge from primary storage lagoon (5 day capacity) & yeast sludge from fermenters → Used in bio-composting.

- **MEE condensate management:** MEE condensate from multiple effect evaporator is collected and treated in newly commissioned ETP – condensate polishing unit (CPU). The industry has provided separate ETP (CPU) of reported designed capacity of 360 m<sup>3</sup>/day.

The various unit operations & processes of ETP (CPU) are; MEE condensate → Two stage cooling tower → Equalization tank with diffused aeration → Anaerobic filter → Activated sludge process → Secondary clarifier → Flash mixer (with addition of alum & poly electrolyte) → Filter feed tank → Pressure sand filter → Activated Sand filter → Treated condensate collection tank → Treated condensate is reused in molasses dilution & fermenter make-up, recirculation pump cooling & its accessories and utilities (cooling tower make-up) after treatment through softner.

- As informed, domestic wastewater generation from the sugar & distillery unit is in the tune of 45 & 03 m<sup>3</sup>/day and as per CTO conditions, it is treated through septic tank followed soak pit. The treated domestic wastewater is being used for gardening as per CTO conditions.

Photographs of various treatment units of ETP of sugar & distillery unit is given below for kind reference.



**Photograph-1: Grit chamber and oil & grease skimmer installed at ETP.**



**Photograph-2: ASP of sugar unit ETP under stabilization process.**



**Photograph-3: UASB reactor of distillery unit ETP.**



**Photograph-4: Biogas holder and flaring system.**



**Photograph-5: MEE of distillery unit ETP.**



**Photograph-6: CPU of distillery unit ETP.**



**Photograph-7: CPU of sugar unit ETP.**



**Photograph-8: 30 days lined spent wash storage lagoon.**



**Photograph-9: Old brick lined spent wash storage lagoon.**



**Photograph-10: Lined bio-compost preparation yard.**



**Photograph-11: PTZ camera installed at bio-compost yard of distillery unit.**



**Photograph-12: OCEMS installed at final treated effluent conveyance pipeline of sugar unit ETP.**

### 3.3 Compliance verification as per Hon'ble NGT order dated 29/09/2022

The Hon'ble NGT vide its order dated 29/09/2022 has directed the joint committee to submit a report in respect of as to whether the order dated 10/02/2022 issued by respondent No.2/MPCB has been carried out or not and also relevant factual aspect. Point-wise compliance verification to the directions as on date of joint committee inspection is depicted below.

- **Direction no. 1 u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981, dated 10/02/2022: "The industry shall stop the feeding of sugarcane for crushing immediately and stop the operation of sugar factory within 48 Hrs. in a safe manner."**
- As per the Form R.T. 8 (C) i.e. the final manufacturing report for the crushing season 2021-22 (Central Excise Rule 83) submitted to the Commissioner of Sugar, Pune it is observed that cane crushing for the season 2021-22 was started w.e.f. 27/10/2021 and end date of cane crushing was 28/04/2022. Total cane crushed and production details during the aforesaid cane crushing season is depicted in the below Table.

S. no.	Particulars	Quantity, MT
1.	Cane crushed	8,94,631.36
2.	Sugar	95,189
3.	Molasses	39,091.47
4.	Bagasse	2,58,210.4

- From the aforesaid report submitted to Commissioner of Sugar, Pune it is observed that the industry didn't stopped cane crushing on or before 12/02/2022 i.e. within 48 hrs from the date of issue of directions from MPCB.
- In response to the aforesaid directions of MPCB dated, 10/02/2022; the industry vide letter no. Central/Dist/57/1851/2021-22, dated 25/02/2022 submitted reply to MPCB. Wherein, it is observed that the industry didn't stopped cane crushing during the season 2021-22 by citing reasons about the excess sugar cane cultivation in the area, agreement made with shareholder farmers for buying sugar cane and also referring to the circular of Commissioner of Sugar, Maharashtra vide letter dated 08/02/2022 regarding not to stop the cane crushing until all the sugar cane is crushed (quantity

registered by various shareholder farmers). Relevant extract from the aforesaid letter dated 25/02/2022 is reproduced as below:

*“..In season 2021-22, sugarcane production is increased in Maharashtra as compare to last two year due to the satisfactory rainfall and hence in our work-space, there is lot ‘off sugarcane production for this crushing season. Now, we had crushed the 6.45 Lac MT of sugarcane in this crushing season and balance 2.75 Lac MT sugarcane is remaining & it is factory responsibility to crush the all sugarcane which is registered to our factory by our shareholder farmers.*

*Also, Hon'ble Commissioner of Sugar, Maharashtra state giving order that, do not stopped the crushing season until to crush all sugarcane, which is registered to sugar factory..”*

However, it is observed from the aforesaid reply submitted dated 25/02/2022 to MPCB that the industry has stopped their distillery production activities during February, 2022 and later continued the operation of distillery. Copy of the aforesaid reply submitted by the industry vide dated 25/02/2022 to MPCB is given at **Annexure-4** for kind information.

- ***Direction no. 2 u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981, dated 10/02/2022: “The Industry shall collect, transport, store and dispose the molasses spread/flown and contaminated soil due to the said incident in a scientific manner so as to avoid further contamination of groundwater, surface water and soil within 48 Hrs. The Industry shall submit concrete action plan immediately.”***
- During joint committee inspection it was gathered and also based on the filed inspection report carried-out by MPCB vide dated 10/02/2022 that the incidence of blast at one of the molasses storage tank was occurred at 06.45 hrs on 10/02/2022. The industry has provided following tanks for storage and handling of molasses:

S. no.	Storage tank identity (based on license issued by the Excise Dept., Govt. of Maharashtra)	Capacity, MT	Remarks
1.	M-1	4,500	For production & sale
2.	M-1		For production & sale
3.	M-2		For production & captive use in distillery

- Based on the information submitted and discussion with Excise Sub-inspector, Excise Dept., it is observed that erstwhile M-2 tank (meant for production & captive use in distillery) was collapsed during December, 2018 due to structural failure. Subsequently, the industry has obtained permission from Excise Dept., to store the molasses in M-1 tank (meant for production & sale). All the molasses storage tank was commissioned during 1984 and last structural audit was conducted on 05/03/2021. On 10/02/2022, the M-1 tank consisting of molasses of about 4,100 MT was resulted in blast. It is gathered from the internal investigation report of industry that the molasses generated & stored during the last crushing season was having high brix (up to 60) and purity. It was concluded from the internal investigation report that due to absence of proper online cooling and stirring mechanism, an exothermic reaction took place with generation of unstable gases like SO<sub>2</sub>, SO<sub>3</sub> and CO<sub>2</sub> and due to very high static pressure of dissolved gases, resulted in explosion of molasses storage tank.
- On account of explosion, the molasses was spread in the ETP area and also flown to the area i.e. barren land towards south-west direction (outside the compound wall, within the purview of industry) and ultimately to the malicha nalah.



**Photograph-13: A view of area where molasses storage tank blast occurred.**



**Photograph-14: Area showing molasses spread near the ETP of sugar unit.**



**Photograph-15: Area showing molasses spread outside the compound wall (within industry land) and soil scrapped & levelled.**



**Photograph-16: A view of malicha nalah (natural drain) contaminated with leachate from the molasses spilled area and also overflow from lined lagoons.**

- The industry vide letter dated 10/02/2022 submitted action plan to MPCB for collection and management of spilled molasses i.e. water and soil contaminated with molasses. Wherein, the industry mentioned that in order to contain the spread of molasses and further contamination of water at downstream location; corrective measures were taken immediately after the incidence by creation of artificial earthen bund to the natural drain at Village:

Janglewadi (located app. 1 Km from the industry premises). Also, mentioned that molasses contaminated water and soil shall be removed with the help of tankers for further processing of molasses contaminated water in the ETP of distillery unit comprising of UASB (bio-digester) followed by MEE and molasses contaminated soil in the bio-compost preparation. Copy of action plan dated 10/02/2022 submitted by the industry to MPCB is given at **Annexure-5** for kind reference.

- It is gathered from the industry and also from the field inspection report of MPCB dated 10/02/2022 that on the day of incidence about 4,100 MT of molasses was spread within the industry premises and also flown to malicha nalah/natural drain. Also, it is observed from the subsequent field inspections carried-out by MPCB that the industry has initiated collection of molasses contaminated water & soil from the affected areas and nalah. It has been reported that the industry has re-collected ~54 MT (18 trips x 3 KL tanker capacity) of molasses (not contaminated with soil & water) in tankers through pumps during 11/02/2022 to 12/02/2022 and transferred to existing molasses storage tank for distillation. Further, the industry has created artificial earthen bund to the natural drain and collected ~ 2,340 MT (195 trips x 12 MT/trip) of molasses contaminated water in tankers through pumps during 15/02/2022 to 26/02/2022 and stored in 05 days spent wash impervious (concrete) lagoon. Similarly, the industry has collected ~9,915 MT (661 trips x 15 MT/trip) of molasses contaminated soil by scrapping top layer of soil (~10 cm) from 01 acre of own land and also scrapping the bottom layer of soil (~ 10 cm) from natural drain during 12/02/2022 to 02/03/2022 and transferred to the existing bio-compost yard. Further, the affected areas i.e. ETP area & outside compound wall (within the purview of industry) was topped with overburden soil, lime & bagasse etc. The industry has supplemented the details of no. of vehicles utilized, date and no. of trips covered regarding quantification for collection of molasses contaminated water & soil. The details of the same is provided at **Annexure-6** for kind reference.

- The molasses contaminated water was treated in the existing ETP of distillery comprising of UASB followed by concentration through MEE. The resultant concentrated stream from MEE was utilized in the bio-compost preparation by proportionating with concentrated spent wash. Similarly, the molasses contaminated soil was utilized by proportionating with the press mud & other additives for preparation of bio-compost. Details about ratio/quantity of proportionating of concentrated stream of molasses contaminated water & soil with the press mud, spent wash & other additives and also final analysis results of prepared bio-compost was not made available to the joint committee.
- During joint committee inspection it was observed that the industry had re-collected molasses contaminated water & soil from affected areas and utilized in the bio-compost preparation during last cane crushing season only i.e. utilized till April, 2022. However, affected area especially near the ETP area of sugar unit i.e. compound wall of the industry, seepage of leachate was observed, leading to the natural drain. Also, it was observed that overflow of spent wash contaminated water from 30 days concrete lined spent wash storage lagoon was observed which is confluencing with the natural drain near the upstream location of natural drain.
- MPCB has issued show-cause notice to the industry vide dated 29/09/2022 for non-compliances of various environmental enactments and also forfeited bank guarantee of Rs. 25 Lakhs for the non-compliances of CTO conditions. Further, MPCB has issued interim directions to the industry u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981, dated 17/10/2022 to:
  - a. Carry-out assessment on contamination of soil, cost of remediation and damage assessment through NEERI/IIT/VSI within two months and comply with recommendations of such report before six months.
  - b. OCEMS connectivity to MPCB server within 7 days.
  - c. Not to dispose spent wash sludge.

Copy of interim directions issued by MPCB dated 17/10/2022 is given at **Annexure-7** for kind reference.

- Joint committee collected grab water/leachate contaminated water samples along the stretch of natural drain i.e. upstream & downstream locations from the molasses spread/affected areas and submitted to laboratory of MPCB at Nashik for analysis of various physico-chemical parameters viz. pH, EC, SS, TDS, Chloride, Sulphates, Phosphate, Potassium, COD, BOD & TKN. Analysis results of the same is yet to be received from MPCB. Details of sampling locations along the stretch of natural drain is depicted in the below photographs for kind reference.



**Photograph-17:** Water sample collected from upstream location of natural drain, prior mixing of leachate & overflow from lined lagoons.



**Photograph-18:** Overflow of spent wash contaminated water from the 30 days lined lagoon.



**Photograph-19:** Overflow of spent wash contaminated water from the bio-compost yard.



**Photograph-20:** Spent wash contaminated water sample collected from overflow stream, near compound wall of industry before joining the natural drain.



**Photograph-21:** Spent wash contaminated water sample collected from natural drain, near compound wall of industry.



**Photograph-22:** Water sample collected from downstream location of natural drain (about 700 m from the industry where overflow streams confluenced with the natural drain).



**Photograph-23:** Water sample collected from downstream location of natural drain (about 1 Km from the industry where overflow streams confluenced with the natural drain).

- **Direction no. 3 u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981, dated 10/02/2022: “The Industry shall not restart crushing operation till further order/directions of the Board & Competent Authorities.”**
- The industry has not complied with the aforesaid direction, as the industry didn't stopped cane crushing activities during last season nor applied for restart permission.

#### 4.0 Conclusions

- i. The industry is an integrated sugar & distillery unit, located within the same premises and having separate CTO issued by MPCB. The CTO of industry (Sugar unit & Distillery unit) was expired on 31/07/2022 and 31/08/2022. As per the records of MPCB, the industry has applied for renewal of CTO of Sugar & Distillery unit, which are pending before MPCB.
  
- ii. The industry (Sugar unit) in compliance to the Schedule-I of CTO dated 23/11/2021 i.e. Terms & conditions for compliance of Water Pollution Control has provided ETP of reported design capacity of 1,000 m<sup>3</sup>/day comprising of primary, secondary & tertiary treatment system for treatment of process effluent. Also, CPU of reported design capacity of 1,200 m<sup>3</sup>/day for treatment of excess condensate. The treated effluent from ETP is discharged for irrigation on 150 acre agricultural land (own & also pvt. land, as per bi-lateral agreement with farmers). Similarly, treated condensate from CPU is reused in utilities (cooling tower make-up) after treatment through softner. Excess treated condensate is channelized to fresh water reservoir for reuse in process (sugar & distillery unit). Also, the industry (Sugar unit) in compliance to Schedule-I of CTO dated 03/02/2021 i.e. G) CREP conditions for sugar factory; has initiated stabilization of ASP of ETP as well as ASP of CPU to achieve the desired MLSS concentration prior to starting of cane crushing activities of sugar unit.
  
- iii. The industry (Distillery unit) in compliance to the Schedule-I of CTO dated 03/02/2021 i.e. Terms & conditions for compliance of Water Pollution Control has provided comprehensive treatment for volume reduction of spent wash consisting of bio-digester (UASB) of reported design capacity of 360 m<sup>3</sup>/day followed by MEE followed by bio-composting on 05 acre concrete lined bio-compost yard. Biogas generated @ 350 – 450 m<sup>3</sup>/hr from UASB is used as a supplementary fuel in co-gen boiler of sugar unit and excess biogas is flared in the flaring system. The concentrated spent wash (up to 45%) is utilized in preparation of bio-compost. Also, installed CPU of reported design capacity of 360 m<sup>3</sup>/day for treatment of MEE condensate. Treated MEE condensate is reused in molasses dilution & fermenter make-up, recirculation pump cooling

& its accessories and utilities (cooling tower make-up) after treatment through softner.

- iv. The industry (Sugar unit) has installed online continuous effluent monitoring system (OCEMS) at the final treated effluent conveyance pipeline of sugar unit for monitoring of parameters viz. pH, TSS, COD, BOD & Flow in compliance to the CPCB directions vide dated B-29016/04/06/PCI-I, dated 05/02/2014 and as per 1<sup>st</sup> Revised Guidelines for Online Continuous Effluent Monitoring Systems, July, 2018 of CPCB. Also, OCEMS is connected to CPCB & MPCB servers.
- v. The industry (Sugar unit) has installed online continuous emission monitoring system (OCEMS) at the stack of co-gen boiler of sugar unit for monitoring of parameter i.e. PM in compliance to the CPCB directions vide dated B-29016/04/06/PCI-I, dated 05/02/2014 and as per 1<sup>st</sup> Revised Guidelines for Online Continuous Emission Monitoring Systems, August, 2018 of CPCB. Also, OCEMS is connected to CPCB & MPCB servers and status of its connectivity to servers have been communicated to MPCB vide email dated 23/08/2022.
- vi. Further, the industry (distillery unit) has installed online flow meter at the spent wash conveyance pipeline to the 30 days lined spent wash storage lagoon and also installed PTZ camera at the 05 care bio-compost preparation yard. The aforesaid monitoring system is installed in compliance to the 1<sup>st</sup> Revised Guidelines for Online Continuous Effluent Monitoring Systems, July, 2018 of CPCB. Wherein, it is mentioned that the industries claiming Zero discharge and not discharging effluent outside the premises shall to install Camera and flow meter at the discharge point from the channel / drain provided for carrying the effluent within the industry. Also, OCEMS is connected to CPCB & MPCB servers.
- vii. It is observed from the Form R.T. 8 (C) i.e. the final manufacturing report for the crushing season 2021-22 (Central Excise Rule 83) submitted to the Commissioner of Sugar, Pune that cane crushing for the season 2021-22 was

started w.e.f. 27/10/2021 and end date of cane crushing was 28/04/2022. The industry has not complied to the directions issued by MPCB i.e. didn't stopped cane crushing on or before 12/02/2022 i.e. within 48 hrs from the date of issue of directions from MPCB by referring to the circular issued by the Commissioner of Sugar, Maharashtra vide letter dated 08/02/2022.

- viii. Based on the aforesaid Form R.T. 8 (C) that total cane crushed during last crushing season is exceeding the consented capacity of 3,500 TCD (4,858 > 3,500 TCD). It was gathered that the industry has communicated to MPCB vide letter dated 28/01/2022 with a request for amendment in their CTO i.e. to grant cane crushing capacity of 4,800 TCD, instead of making an CTE application for expansion in the cane crushing capacity. Later, the industry made a CTE application to MPCB vide dated 20/04/2022 for expansion of cane crushing capacity from the existing 3,500 to 7,500 TCD. Accordingly, MPCB during the CAC meeting vide dated 24/06/2022 had considered the CTE expansion application of the industry and also noted the various violations done by the industry. After due deliberation, CAC of MPCB decided to grant CTE expansion for cane crushing from existing 3,500 to 7,500 TCD with a condition to submit a bank guarantee of Rs. 25 Lakhs for compliance towards consent conditions.

MPCB has issued show-cause notice to the industry vide dated 29/09/2022 for non-compliances of various environmental enactments and also forfeited bank guarantee of Rs. 25 Lakhs for the non-compliances of CTO conditions.

- ix. MPCB has issued interim directions to the industry u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981, dated 17/10/2022 to carry-out assessment on contamination of soil, cost of remediation and damage assessment through NEERI/IIT/VSI. The industry vide letter dated 22/10/2022 issued the work order to M/s VSI, Pune for carrying out soil contamination assessment study including damages to recipient environment and remedial measures thereto.

- x. Prima-facie the explosion of molasses storage tank occurred due to the end of life of storage tank, as the storage tanks were commissioned during 1984 followed by inadequate operation & maintenance of storage tanks. Also, as reported by the industry's internal investigation team that due to absence of proper online cooling and stirring mechanism, an exothermic reaction took place with generation of unstable gases like SO<sub>2</sub>, SO<sub>3</sub> and CO<sub>2</sub> and due to very high static pressure of dissolved gases, resulted in explosion of molasses storage tank.
- xi. On account of explosion, the molasses was spread in the ETP area and also flown to the area i.e. barren land towards south-west direction (outside the compound wall, within the purview of industry) and ultimately to the malicha nalah/natural drain. The industry immediately contained the spread of molasses by creating artificial earthen bund at the natural drain and re-collected ~ 2,340 MT of molasses contaminated water and transferred to 05 days lined spent wash storage lagoon. Also, collected ~9,915 MT of molasses contaminated soil by scrapping top layer of soil (~10 cm) from 01 acre of own land and also scrapping the bottom layer of soil (~ 10 cm) from natural drain and transferred to the existing bio-compost yard. Collected molasses contaminated water is treated in existing ETP of distillery unit and utilized in bio-compost preparation. Similarly, collected molasses contaminated soil is utilized by proportionating with the press mud & other additives for preparation of bio-compost.
- xii. During joint committee inspection, old brick lined (13,500 m<sup>3</sup> capacity) spent wash storage lagoons was found filled with sludge & spent wash contaminated water. Also, the new concrete lined 30 days spent wash storage lagoon was found filled with spent wash contaminated water. Apparently, the industry has not completely utilized the spent wash generated during the last operational season of distillery. Also, not de-sulldged the old brick lined lagoon. The unutilized concentrated spent wash of last season was about 3,230 MT. Further, on an account of heavy rain (about 735.33 mm) occurred during June, 2022 till 17<sup>th</sup> October, 2022 in the area; had resulted in overflow of spent wash contaminated water from the lagoons into adjoining low lying

area and also into the natural drain. The industry has recollected overflowed spent wash contaminated water through pumps from low lying areas and channelized into existing 30 days lined storage lagoon. As per the information submitted, about 6,286 MT of spent wash contaminated water is stored in the 30 days lined spent wash storage lagoon. Apparently, the stored quantity is even more; as the capacity of 30 days storage lagoon is 8,380 m<sup>3</sup> and it was evident that during joint committee inspection lagoon water overflow was observed.

- xiii. Joint committee collected grab water/leachate contaminated water samples along the stretch of natural drain i.e. upstream & downstream locations from the molasses spread/affected areas and submitted to laboratory of MPCB at Nashik for analysis of various physico-chemical parameters viz. pH, EC, SS, TDS, Chloride, Sulphates, Phosphate, Potassium, COD, BOD & TKN. Analysis results of the same is yet to be received from MPCB. Upon receipt of analysis results, the agency engaged i.e. M/s VSI, Pune may consider the same to assess the extent of contamination and also while preparing remedial measures thereto.

## 5.0 Recommendations

Based on the joint committee inspection, observations & findings w.r.t environmental management system installed for treatment of effluent and present compliance status w.r.t. collection & management of molasses contaminated water & soil; the industry may be directed through MPCB to:

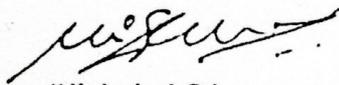
- i. Immediately expedite the execution of work w.r.t. carrying out soil contamination assessment study including damages to recipient environment and remedial measures thereto. Further, to ensure the implementation of recommendations if any; of aforesaid study report in a time bound manner and be verified by MPCB.
- ii. Distillery operations shall not be permitted during the present season until the remaining spent wash contaminated water stored in the 30 days lined spent wash storage lagoon; old brick lined spent wash storage lagoon and leachate

collection pit of bio-compost yard, are completely treated in the existing ETP of distillery i.e. through UASB (bio-digester) followed by concentration in MEE. Resultant concentrated effluent shall be utilized in preparation of bio-compost along with press mud.

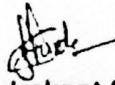
- iii. Expedite to make an application to the Competent Authority i.e. SEIAA, Maharashtra for obtaining Environmental Clearance (EC) for expansion of cane crushing capacity from existing 3,500 to 7,500 TCD. Further, till expansion EC is obtained from SEIAA, Maharashtra the cane crushing capacity may be restricted to the consented capacity of 3,500 TCD as per CTO of MPCB.
- iv. De-sludge the accumulated sludge from the old brick lined spent wash storage lagoon and the sludge shall be managed in existing sludge drying beds of ETP. The dried sludge may be proportionated with press mud for preparation of bio-compost, upon examining the feasibility through the aforesaid engaged agency i.e. M/s VSI, Pune. Also, to dismantle the old brick lined spent wash storage lagoon before starting distillery operation.
- v. Provide adequate free board to the 30 days lined spent wash storage lagoon. Also, to always keep the level of spent wash in the 30 days lined spent wash storage lagoons well below the upper ridge of the lagoon so as to ensure no possibility of run-off/overflow.
- vi. Ensure that concentrated spent wash generated shall be completely utilized in preparation of bio-compost during non-monsoon season i.e. within 270 days of total operational period. Further, at the end of each season accumulated sludge shall be removed and managed in existing sludge drying beds of ETP. Upon start of distillery season, the dried sludge may be may be proportionated with press mud for preparation of bio-compost.
- vii. Obtain valid registration/certification for the production and ensure the quality of bio-compost (bio-enriched organic manure) as per Gazette Notification SO. 2776 (E), dated 10/10/2015 under the Fertilizer (Control) Fourth Amendment

Order, 2015 issued by Ministry of Agriculture and Farmers Welfare (Dept. of Agriculture, Cooperation and Farmers Welfare).

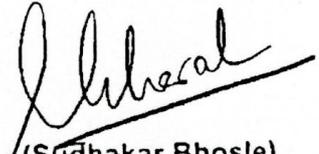
- viii. Ensure compliance of show-cause notice dated 29/09/2022 issued by MPCB w.r.t. dismantling of 04 no. of old boilers.
- ix. In order to prevent the re-occurrence of explosion/blast of molasses storage tanks; necessary safety audits especially w.r.t. structural stability shall be conducted through the competent person before starting of cane crushing/distillery operations. Also, adequate online water cooling & stirring mechanism may be provided to ensure the optimum temperature inside the molasses storage tank.
- x. Dyke area of sound construction should be provided to the storage tanks, wherever possible, so that all contents of the tank, in case of partial or full rupture accident, can be enclosed in the dyke. Each dyke should have roads all around for access during emergency scenarios. In case such dykes are not possible, necessary arrangement shall be in place to contain spillages from such tanks and channelizing the same to a safe impervious storage facility within the plant premises.



(Nishchal C.)  
Scientist 'D'  
CPCB, RD-Pune



(Chandrakant Shinde)  
Sub-Regional Officer  
MPCB, Ahmednagar



(Sudhakar Bhosle)  
SDM, Ahmednagar as  
representative of District  
Collector, Ahmednagar

\*\*\*\*\*

Item No.8

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

(By Video Conferencing)

ORIGINAL APPLICATION NO.85 OF 2022 (WZ)

Sachin Sudamrao Pachpute

.....Applicant

Versus

Shahakar Maharshi Shivajirao Narayanrao  
Nagawade SSK Ltd (Sugar Unit) and others

....Respondents

Date of hearing: 29.09.2022

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Vikas Shinde, Advocate

**ORDER**

1. The applicant, who is a social worker, has moved this Original Application stating therein that respondent No.1/Shahakar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd (Sugar Unit) is discharging effluent without treating through Effluent Treatment Plant (ETP) in Ghod river. The said factory started its functioning without following the guidelines issued by the respondent No.2/MPCB. On 02.02.2022, the officials of respondent No.2/MPCB visited the respondent No.1 in order to verify compliance of the consent conditions and the said factory was found to have violated those conditions and causing pollution in nearby surrounding area. It was found that the factory had not provided OCEMs to old boiler and had not submitted bank guarantee of Rs. 25 lakhs and was disposing treated effluent into kaccha lagoon. The factory had not connected OCEMs provided to co-generating boiler to MPCB and CPCB server. It had not

complied the directions which were given for re-starting the factory, issued on 11.10.2021. Several other infirmities were also noticed.

2. The applicant has further stated in the application that thereafter, on 10.02.2022, molasses tank blast took place in the storage area, which resulted into spreading of molasses in nearby nalla and farm-lands. On 10.02.2022, respondent No.2/MPCB issued notice to respondent No.1 directing to stop the work of the factory, but it did not do the same nor did it comply with the directions. The officials of respondent No.2 again inspected the Unit of respondent No.1 and also Ghod river and its surrounding areas on 28.03.2022. It was observed that water flowing through Malicha Odha i.e. molasses nalla from respondent No.1 was yellowish in colour and that nalla merges in Ghod river. The water analysis was also done and the report revealed that the said water was undrinkable. It was found that due to discharge of untreated effluent in Ghod river, large number of fishes in the river died due to toxicity. The damage to the standing crops of the farmers took place for which compensation was also demanded from Tahsildar. It is also mentioned that this Tribunal has heard and decided Appeal No.106/2017 and Original Application No.70/2017 on 11.05.2022 and directions were issued against respondent No.1. Respondent No.1's involvement in repeated negligence is criminal omission on their part. Therefore, it is prayed that respondent No.1 be directed to close down their activities of crushing sugarcane until remedial measures are taken for decreasing environmental damages.

3. Heard the learned counsel for the applicant and perused the grounds stated in the application.

4. We find that pursuant to having observed the violation on the part of respondent No.1, respondent No.2/MPCB has already taken action by sending communication dated 10.02.2022, directing as follows:-

- “(i) The industry shall stop the feeding of sugarcane for crushing immediately and stop the operation of sugar factory within 48 Hrs. in a safe manner;
- (ii) The Industry shall collect, transport, store and dispose the molasses spread/flowed and contaminated soil due to the said incident in a scientific manner so as to avoid further contamination of groundwater, surface water and soil within 48 Hrs. The Industry shall submit concrete action plan immediately.
- (iii) The Industry shall not restart crushing operation till further order/directions of the Board & Competent Authorities.”

5. Besides above, the order dated 11.05.2022 passed by this Tribunal in Appeal No.106/2017 and Original Application No.70/2017 also relates to the respondent No.1 wherein following direction was given:-

“We, thus, consider it appropriate to direct the State PCB to verify the factual status and take necessary coercive measures, if violations are currently found. If it is found that there were past violations, the State PCB may take action to fix accountability of the PP, following due process of law. If any grievance survives, it will be open to the applicant to take remedies in accordance with law.”

6. The learned counsel for the applicant submits that the aforesaid Appeal and Original Application were filed by different persons/parties and no action has been taken by respondent No.2 in pursuance to the aforesaid order of this Tribunal as well as their own order dated 10.02.2022 by ensuring that the said Unit of respondent No. 1 is closed and does not perform crushing of the sugarcane.

7. We, therefore, constitute a Committee comprising one member each of Central Pollution Control Board (CPCB), Maharashtra Pollution Control Board (MPCB) and the District Collector of the concerned district, of which MPCB shall be nodal agency, with the direction that a report shall be submitted by the Committee after visit to respondent No.1's Unit in respect of as to whether the order dated 10.02.2022 issued by

respondent No.2/MPCB has been carried out or not and any relevant factual aspect may also be brought to our notice.

8. The Committee shall submit its report within one month by e-mail at [ngt-pune@gov.in](mailto:ngt-pune@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

9. Applicant is directed to supply the required documents and copy of the application to the members of the Committee within three days from today.

10. Put up the matter with the report for admission on 31.10.2022.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

September 29, 2022  
Original Application No.85 of 2022  
npj

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and 4th  
 floor, Opp. Cine Planet Cinema,  
 Near Sion Circle, Sion (E),  
 Mumbai-400022

No:- Format1.0/CAC/UAN No.MPCB-  
 CONSENT-0000113835/CR-212001256

Date: 23/12/2021

To,  
 Sahakar Maharshi Shivajirao Narayanrao Nagawade  
 SSK Ltd.,  
 Plot No 52/2, Limpangaon Village,  
 Tal- Shrigonda, Dist. - Ahmednagar.



Your Service is Our Duty

**Sub: Renewal of Consent for 3500 TCD with amalgamation of 26 MW Co-generation unit, under RED category.**

- Ref:**
1. Earlier consent granted vide no. Format1.0/CAC-CELL/UAN NO.0000022957-17/R/CAC-1709000637 dated 16.09.2017.
  2. Earlier consent granted vide no. Format1.0/CAC/UAN No.MPCB-CONSENT-0000069715/CO-2101001161 dated 28.01.2021
  3. Minutes of 7th CAC meeting held on 13.10.2021 & 29.10.2021.

Your application No.MPCB-CONSENT-0000113835 Dated 04.08.2021

For: grant of Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The Consent to Renewal is granted upto: 31.07.2022**
2. **The capital investment of the industry is Rs.89.6793 (Sugar unit) + 130.4350 (Co-generation unit) Total - 220.1143 Crs. Crs. (As per C.A Certificate submitted by industry).**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
1	Sugar	15840	MT/M
2	MOLASSES	5760	MT/M
3	PRESS MUD	5760	MT/M
4	BAGASSE	40320	MT/M
5	Co-generation	26	MW

4. **Conditions under Water (P&CP) Act, 1974 for discharge of effluent:**

Sr No	Description	Permitted in CMD	Standards to	Disposal
1.	Trade effluent	398	As per Schedule -I	48 CMD shall be 100 % recycle & 350 CMD shall be used on land for irrigation.
2.	Domestic effluent	45	As per Schedule - I	On land for gardening

5. **Conditions under the Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Boiler No.1 &2	1	As per Schedule -II
2	Boiler No. III	1	As per Schedule -II
3	Boiler No V	1	As per Schedule -II
4	D.G. set	1	As per Schedule -II
5	D.G. set	1	As per Schedule -II
6	D.G. set	1	As per Schedule -II

(As per previous consent of existing unit)

6. **Conditions about Non Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Boiler Ash	2749	Ton/Y	Nil	Filter Material for Bio composting

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2008 for treatment and disposal of hazardous waste:**

Sr No	Type of Waste	HW Category.	Quantity & UoM	Treatment	Disposal
1	5.1 Used or spent oil	5.1	5 Kg/Day	Nil	Mixed along with bagasse & Burned

The applicant shall ensure disposal to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.

a. The applicant shall properly collect, transport & regularly dispose of the hazardous waste to CHWTSDf, in compliance of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and keep proper manifest thereof.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Industry shall connect online CMS data as per CPCB guidelines to CPCB & MPCB Servers.
11. Industry shall stop production activity voluntarily in case of failure of operation and maintenance of the ETP system as preventive measures.
12. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.

13. This consent is issued as per the 7th Consent Appraisal Committee meeting dated 13.10.2021 & 29.10.2021.
14. The 1st consent to operate for expansion shall be consider only after submission of NOC from CGWA/Irrigation department for use of ground water/surface water.
15. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
16. By forfeiting proportionate Bank Guarantee towards Non-compliance and top-up with Rs. 25 lakh towards O & M of pollution control systems and compliance of consent conditions.
17. PP shall comply with the conditions of conditional restart order.
18. Industry shall submit proposal towards improvement plan of pollution control systems within a month and same shall be implemented within next 3 months so as to achieve consented norms.

For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Ashok Shingare IAS),  
Member Secretary

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
Balance Payment Rs. 690175.6/- is pending with the Board, which will be considered during next renewal.				

**Copy to:**

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai  
As per earlier consent grant, industry has paid fee of Rs. 625000/- D.D. No. 263496 dated 31.07.2019. But consent was approved for 1 term only. Industry has
3. separately applied for Co-generation unit with fee on Rs. 1304350/- DD No. 11920000056 dated 02.08  
But Co-generation consent was issued for 1 term. Balance fee from co-generation
4. application is 1043480/-, Now Pending fee with the Board is Rs. 6,90,175.6/- which will be considered during next renewal.
5. CC-CAC desk for record & website updation.

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

- 1) **A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 1000 CMD consisting of Primary, Secondary, Tertiary for treatment of 398 CMD industrial effluent.**
- B] Industry shall provide CPU for recycle/reuse of treated effluent.**
- C] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.**

<b>Sr. No.</b>	<b>Parameters</b>	<b>Limiting concentration not to exceed in mg/l, except for pH</b>
(1)	pH	5.5-9.0
(2)	Oil & Grease	10
(3)	BOD (3 days 27 <sup>o</sup> C)	100
(4)	Sulphate	1000
(5)	Suspended Solids	100
(6)	COD	250
(7)	Chloride	600
(8)	Total Dissolved Solids	2100

- D] The treated effluent 350.00 CMD shall be disposed on land for irrigation on 150.00 hectares of own land /as per the bilateral agreement with farmers. In no any case treated/untreated effluent shall find its way outside the factory premises directly or indirectly.**
- E] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server.**
- F] Trade effluent of 48.00 CMD generated from Co-gen shall be 100% recycle in process.**
- G] CREP conditions for Sugar Factory**
- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
  - Waste water generation shall be reduced to 100 liters per tone of cane crushed.
  - Industry shall achieve zero discharge into in land surface water bodies.
  - 15 days' storage capacity tank shall be provided for treated effluent to take care during no demand for irrigation.
- H] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse and other material.**

**I] The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance activity is to be discharged after proper treatment.**

**J] The unit shall optimize water use in industrial process & maintain records.**

2) **A] As per your application, you have provided septic tank and soak pit for the treatment of 45 CMD sewage.**

**B] The applicant shall operate sewage treatment system to treat sewage so as to achieve the following standards/ prescribed under EP Act 1986 and rules made under time to time, whichever is stringent.**

1	Suspended Solids	Not to exceed	100 mg/l
2	BOD 3 days (27°C)	Not to exceed	100 mg/l

**C] The treated sewage shall be 100% reused/recycled for gardening purpose within premise. In no any case, sewage shall find its way outside Company's premises.**

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub- Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) **CONDITIONS FOR MOLASSES STORAGE:**
  - (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
  - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
  - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
  - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board at least 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
  - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near /on the tank.
  - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

- 7) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 8) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 9) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	1609.00
2.	Domestic purpose	50.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	7446.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Grandening	0

- 10) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

#### **SCHEDULE-II**

#### **Terms & conditions for compliance of Air Pollution Control:**

- 1) **As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-**

<b>Stack No.</b>	<b>Stack Attached To</b>	<b>APC System</b>	<b>Height in Mtrs.</b>	<b>Type of Fuel</b>	<b>Quantity &amp; UoM</b>	<b>S%</b>	<b>SO<sub>2</sub></b>
1	Boiler No.1 &2	Wet Scrubber	30	Bagasse	27000 Kg/Hr	0.20	2592.00
2	Boiler No. III	Wet Scrubber	30	BAGASSE	15000 Kg/Hr	0.20	1440.00
3	Boiler No V	Wet Scrubber	60	BAGASSE	15000 Kg/Hr	0.20	1440.00
4	D.G. set	NA	5	HSD	60 Ltr/Hr	1.00	28.80
5	D.G. set	NA	5	HSD	45 Ltr/Hr	1.00	21.60
6	D.G. set	NA	5	HSD	45 Ltr/Hr	1.00	21.60

(As per previous consent of existing unit)

**2) The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.**

1 The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.

2 The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Total Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
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3 The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

4 The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5 Industry should not use auxiliary fuel more than 15 % (as per amendment in EIA Notification 2009, power plant upto 15 MW based on Bio-mass and using auxiliary fuel as coal upto 15% are exempt.) as co-gen capacity is below 15 MW.

**3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.**

**4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).**

**SCHEDULE-III**

**Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C20/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days/To be extended	Towards O & M of pollution control systems and compliance of consent conditions	31.07.2022	30.11.2022

**BG Forfeiture History**

Srno.	Consent (C2E/C20/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

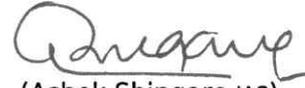
**SCHEDULE-IV****General Conditions:**

- 1 The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 3 Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
- 4 The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 5 The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 6 The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 7 An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 8 The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 9 The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 10 The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 11 The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 12 Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.

- 13 The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 14 Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
- 15 Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 16 Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
17. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 18 The industry should not cause any nuisance in surrounding area.
- 19 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 20 The applicant shall maintain good housekeeping.
- 21 The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22 The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

- 23 The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24 The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Ashok Shingare IAS),  
Member Secretary



**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

RED/L.S.I (R60)

Date: 03/02/2021

No:- Format1.0/CAC/UAN No.MPCB-  
 CONSENT-0000113849/CR - 2202000239

To,  
**S M SHIVAJIRAO NARAYANRAO NAGAWADE SAHAKARI  
 SAKHAR KARKHANA LTD.,**  
 Plot No. 52/2,  
 Tal. - Shrigonda, Dist. - Ahmednagar.



Your Service is Our Duty

**Sub: Renewal of Consent for 30 KLPD Molasses base Distillery unit, under RED category.**

**Ref:** 1. Earlier consent granted vide no. Format1.0/CAC-CELL/UAN  
 NO.0000029615/R/CAC-1809000880 dated 11.09.2018  
 2. Minutes of 8th CAC meeting held on 03.12.2021.

Your application No.MPCB-CONSENT-0000113849 Dated 09.05.2021

For: Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 31/08/2022**
- The capital investment of the project is Rs.15.9878 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 15.9878 Crs.)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Rectified Spirit OR Extra Neutral Alcohol OR Ethanol	900	KL/M
2	Fused oil	1	KL/M

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	300	As per Schedule-I	Bio-digester followed by MEE followed by Bio-composting.
2.	Domestic effluent	3	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Sugar Unit Boiler	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

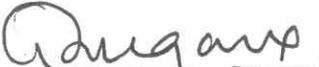
Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Yeast Sludge	60	MT/A	-	Used as manure
2	Bio- Compost	100	Ton/D	-	Used as Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	4	Ltr/Hr	NIL	Burnt in Boiler

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued pursuant to the decision of the 8th Consent Appraisal Committee Meeting held on 03.12.2021.
11. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
13. PP shall operate pollution control system scientifically to achieve the consented norms.
14. PP shall ensure uninterrupted connectivity of OCEMS to Board server directly through data logger.
15. PP shall submit/extend Bank Guarantee of Rs. 25 lakh towards O & M of pollution control systems and compliance of consent conditions.

For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Ashok Shingare IAS),  
Member Secretary

**Received Consent fee of -**

<b>Sr.No</b>	<b>Amount(Rs.)</b>	<b>Transaction/DR.No.</b>	<b>Date</b>	<b>Transaction Type</b>
1	100000.00	TXN2110000236	04/10/2021	Online Payment

**Copy to:**

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai  
As per earlier application UAN No. 0000077564 industry has paid fees of Rs. 250000/- and with UAN No. 0000113849 fees paid of Rs. 1,00,000/-. Total of Rs. 3,50,000/- fees paid. Total fees of Rs. 1,50,000/- consider during this renewal.
4. Balance fee of Rs. 2,00,000/- pending with the Board, which will be considered during next renewal.
5. CAC-CC desk - for record & website updation.



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:****1. Conditions for Trade effluent:**

- A] As per your application, you have provide comprehensive treatment for volume reduction consisting Bio-digester followed by Multiple Effect Evaporator followed by Bio-composting.
- B] Industry shall has provided CPU of capacity 360 CMD for recycle/reuse of treated effluent.
- C] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server

**2. Conditions for Sewage/ Domestic effluent:**

- i. You shall provide sewage treatment plant for the treatment of 3 CMD sewage generation due to expansion and provide including disinfection facility.
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.

**3. Conditions for Aerobic composting:**

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—
- |             |           |
|-------------|-----------|
| Moisture    | 30 to 35% |
| C/N         | Below 17  |
| Nitrogen    | 1.5 to 2% |
| Phosphorous | 1.5 to 2% |
| Potassium   | 3 to 4%   |
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.

v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.

pH	Between	Between
BOD 3 days 27 Deg. C	Not to exceed	30 mg/l

vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.

vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.

viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.

ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.

x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	214.00
2.	Domestic purpose	3.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	373.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S% SO <sub>2</sub>
0	NA	NA	0	Bagasse	0 --NA--	-- --

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup>
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6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

**SCHEDULE-III****Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days/To be extended	Towards O & M of pollution control systems and compliance of consent conditions	31.08.2022	31.12.2022

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

<b>Srno.</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>BG imposed</b>	<b>Purpose of BG</b>	<b>Amount of BG Returned</b>
				NA

**SCHEDULE-IV**  
**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Ashok Shingare IAS),  
Member Secretary





सहकार महर्षी शिवाजी 138 व नारायणराव नागवडे

सहकारी साखर कारखाना लि.,

मु.पो. श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा, जि. अहमदनगर - ४१३७२६

SAHAKAR MAHARSHI SHIVAJIRAO NARAYANRAO NAGAWADE

SAHAKARI SAKHAR KARKHANA LTD.



A/P-Shrigonda Factory- (413726) Tal. Shrigonda, Dist. Ahmednagar (MS)

Central/Dist/57/ 1852 /2021-22

Date – 25.02.2022

To,  
Member Secretary,  
Maharashtra Pollution Control Board,  
Kalpataru point, 2<sup>nd</sup> & 4<sup>th</sup> Floor, Opp. Cine  
Planet cinema, near Sion Circle, Sion (E)  
Mumbai – 400022.

Annexure-4

Sub – Regarding stoppages notice for operation of the sugar unit under section 33(A) of the water, act 1974 & under section 31(A) of the air, act 1981.

Ref – Direction notice no. MPCB/RON/755/143 dated 10.02.2022.

Respected Sir,

With reference to above cited subject, we have received stoppages notice of the sugar unit due to incident of blast in 1 molasses storage tank which is occurred on 10.02.2022, but we are not stopped the crushing season due to following reasons as below.

In season 2021-22, sugarcane production is increased in Maharashtra as compare to last two year due to the satisfactory rainfall and hence in our work-space, there is lot off sugarcane production for this crushing season. Now, we had crushed the 6.45 Lac MT of sugarcane in this crushing season and balance 2.75 Lac MT sugarcane is remaining & it is factory responsibility to crush the all sugarcane which is registered to our factory by our shareholder farmers.

Also, Hon'ble Commissioner of Sugar, Maharashtra state giving order that, do not stopped the crushing season until to crush all sugarcane, which is registered to sugar factory. Meanwhile, your office has issue order to stoppage the cane crushing after incident occurred in distillery premises and we are accepted your order and stopped the distillery production but unfortunately, we could not stop the crushing due to the order of Sugar commissioner, Pune regarding excess crop of sugarcane. All Condition as per direction is followed and compliance report is already submitted to concern offices.

At the outset we wish to submit that, we are very law a binding people and have a policy to obey all the laws of the land and environment status. We assure you that, we abide by all the rules and regulation of the M.P.C. Board and complying on top priority.

Hence, you are once again requested you to withdraw the stoppages notice and co-operate us.

Thanking you.

Yours Faithfully,

(R. S. Naik)

Managing Director,

S.M.S.N.Nagawade S.S.K. Ltd.,  
E-mail-shrigondasugar@yahoo.co.in



महाराष्ट्र शासन

साखर आयुक्तालय, साखर संकुल, शिवाजीनगर पुणे 411005

दूरध्वनी क्र 020- 25538042-44

Email- [commsugarvikas@gmail.com](mailto:commsugarvikas@gmail.com)

जा.क्र.सा.आ/विकास/परिपत्रक/ 87 /2022

दिनांक- 8 फेब्रुवारी, 2022

वाचा-

1. ऊस नियंत्रण आदेश, 1966
2. महाराष्ट्र साखर कारखाने ( क्षेत्र आरक्षण, गाळप आणि ऊस पुरवठा नियमन ) आदेश, 1984
3. साखर आयुक्त कार्यालयाचे दिनांक 26 जुलै 2021 रोजीचे परिपत्रक
4. हंगाम 2021-22 च्या गाळप परवानातील अटी व शर्ती

परिपत्रक

शासनाने दिनांक 15 ऑक्टोबर 2021 पासून सन 2021-22 चा गाळप हंगाम सुरू करण्यास मान्यता दिलेली आहे. त्यानुसार 197 कारखान्यांनी गाळप हंगाम सुरू केलेला आहे. राज्यात गाळप हंगामाच्या प्राथमिक अंदाजानुसार राज्यामध्ये एकूण 12.32 लाख हेक्टर क्षेत्रावर चालू हंगामाकरिता ऊस उपलब्ध आहे.

2/- 2021-22 गाळप हंगामांमध्ये राज्यात मोठ्या प्रमाणात ऊस उपलब्ध असल्याने सर्व कारखान्यांनी 2021-22 गाळप हंगामाकरिता उपलब्ध असलेल्या ऊसाचे संपूर्णपणे गाळप होईल त्यादृष्टीने नियोजन करावे. कारखान्याकडे नोंदवलेला तसेच नोंदणी न झालेला आणि गाळपास उपलब्ध असलेल्या ऊसाचे संपूर्ण गाळप होईल याकरिता सर्व सहकारी साखर कारखान्यांचे कार्यकारी संचालक, खाजगी साखर कारखान्यांचे जनरल मॅनेजर व शेतकी अधिकारी /केन मॅनेजर यांनी दक्षता घ्यावी.

3/- प्रादेशिक सहसंचालक (साखर) यांनी प्रत्येक कारखान्याच्या कार्यक्षेत्रातील उपलब्ध उसाचा अंदाज घेऊन अतिरिक्त ऊस असल्यास संबंधित कारखान्यांच्या कार्यकारी संचालक / जनरल मॅनेजर यांच्याशी वैयक्तिकरीत्या संपर्क करावा व ऊसाचे संपूर्णपणे गाळप होईल याचे नियोजन करावे. एखाद्या कारखान्याकडे अतिरिक्त ऊस शिल्लक राहात असल्यास नजीकच्या कारखान्यांना अतिरिक्त राहाणारा संपूर्ण

ऊस गाळप करण्याबाबत सुचना देण्यात याव्यात व ऊस गाळपा अभावी शिल्लक राहणार नाही याची दक्षता घेण्यात यावी.

4/- सर्व कार्यकारी संचालक व जनरल मॅनेजर यांना सुचना देणेत येते की , ऊस नियंत्रण आदेश, 1966 तसेच महाराष्ट्र साखर कारखाने ( क्षेत्र आरक्षण, गाळप आणि ऊस पुरवठा नियमन ) आदेश, 1984 तरतुदीनुसार व गाळप परवान्यातील अट क्रमांक 3 नुसार आणि साखर आयुक्त कार्यालयाचे दिनांक 26 जुलै 2021 रोजीचे परिपत्रकान्वये दिलेल्या सूचनांनुसार साखर आयुक्त कार्यालयाच्या परवानगी शिवाय साखर कारखान्यांनी गाळप हंगाम बंद करू नये. गाळप हंगाम बंद होण्याच्या 15 दिवसा अगोदर गाळप हंगाम बंद बाबत जाहीर निवेदन जास्त खप असलेल्या स्थानिक वर्तमान पत्रातून प्रसिध्द करण्यात यावे जेणे करून ऊस उत्पादक शेतकऱ्यांना साखर कारखान्यांशी संपर्क करता येईल.

5/- जे कारखाने साखर आयुक्त कार्यालयाच्या परवानगी शिवाय गाळप हंगाम बंद करतील आणि जर हंगाम 2021-22 करिता कारखान्याच्या कार्यक्षेत्रात उपलब्ध असलेला नोंदवलेला अगर बिगर नोंदविला ऊस शिल्लक राहिल्यास त्याची जबाबदारी संबंधित साखर कारखान्याचे कार्यकारी संचालक / जनरल मॅनेजर यांची राहिल.

Shekhar  
Narayan  
Gaikwad

(साखर मासकबाड)  
आयुक्त (साखर)

प्रति:

1. कार्यकारी संचालक, सहकारी साखर कारखाना लि., सर्व.
2. जनरल मॅनेजर, खाजगी साखर कारखाना लि., सर्व.
3. प्रादेशिक सहसंचालक (साखर), सर्व.
4. व्यवस्थापकीय संचालक, महाराष्ट्र राज्य सहकारी साखर कारखाना संघ मर्या, साखर भवन, 11 वा मजला, नरिमन पॉइंट, मुंबई- 21
5. कार्यकारी संचालक, वेस्ट इंडियन शुगर असोसिएशन, पुणे

प्रत: माहितीस्तव सविनय सादर.

मा. प्रधान सचिव (सहकार), सहकार, पणन व वस्त्रोद्योग विभाग, मंत्रालय विस्तार, मुंबई-32

141

Reg. No. ANR/PRG(A) 1, Date 3/8/1965

11:30 PM



सहकार महर्षी शिवाजीराव नारायणराव नागवडे  
सहकारी साखर कारखाना लि.,  
मु.पो. श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा, जि. अहमदनगर - ४१३७२६  
**SAHAKAR MAHARSHI SHIVAJIRAO NARAYANRAO NAGAWADE**  
**SAHAKARI SAKHAR KARKHANA LTD.**



A/P-Shrigonda Factory- (413726) Tal. Shrigonda, Dist. Ahmednagar (MS)

Annexure-5

Ref no. SMSNSSKLT/57/1760/2021-2022

Date: - 10.02.2022

To  
The Sub-Regional Officer,  
Maharashtra Pollution Control Board,  
Savitribai Fule vayapari sankul, 1<sup>st</sup> floor,  
Hall No 2 & 3 near T.V. Center Savedi  
Ahmednagar

Sub: -Action plan for collection of molasses spillage due to below said incident.

Ref: - Sale order of Molasses- Central/57/1724/2021-22 DTD 29.01.2022

Respected Sir,

**Description of incident:**

- 1) Molasses tank no. 1 burst due to pressure generated inside the tank as spontaneous combustion took place inside the tank.
- 2) Molasses was spread in karkhana premises and also flowed to near nalla for approximately 1.00 Km area.

**Corrective action taken:**

- 1) In nearby nalla artificial earthen check bund were made and spread of molasses was restricted to smaller area.
- 2) Molasses fit for distillation will be transfer to molasses tank No 2 & 3.
- 3) Molasses from nalla is contaminated with drainage from janglewadi which will be lifted by the help of tanker and transfer to 5 days storage tank of spent wash. It will be treated in anaerobic digester followed by multiple effect evaporators, CPU and composting.
- 4) Top layer contaminated soil will be removed and transfer to compost yard for further treatment and again nalla will be level by using fresh soil.
- 5) ETP tank will be cleaned online without stoppage of ETP operation.
- 6) Safety audit of tank No 2 & 3 will be done.
- 7) All contaminated area will be cleaned and made molasses free, top layer of contaminated soil will be transfer to compost yard for further treatment and waste water generated will be treated in ETP.
- 8) Compound wall will be constructed immediately.

This is for your kind information and further needful please.

Yours Faithfully

Managing Director  
S.M.S.N.S.S.K.LTD

Copy submitted to - Regional Officer MPCB Nashik

Phone - 02487 - 252220 / 222 / 242 Fax. 02487 - 252339/421 E-mail-shrigondasugar@yahoo.co.in

# S.M.S.N. Nagawade Sahakari Sakhar Karkhana Ltd.

Shrigonda Factory, Tal. Shrigonda, Dist. Ahmednagar.

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## M. B. Measurement Book

1187

Name of Work Engaging Tanker on hired (molasses<sup>water</sup> shifting work)

Name of Contractor Shri - Santosh shyam Sarwan

Date 26/2/2022 R. A. Bill No. 1st and final

Annexure-6

Final Bill

No.	Description	No.	Length	Width	Height	Total
	Engaging Tanker on hired for the stored molasses <sup>water</sup> in the Tanker and take in down to the factory etc work comp.					
	Tanker capacity 3000 lit					
	From 11/2/22 To 13/2/2022					
	Dip No - 13.	Date	Trip			TOTAL
	outside	11/2/2022	3			3
	"	12/2/2022	7			7
	"	13/2/2022	1			1
	in side.	13/2/2022	7			7
	TOTAL		18 Trip			TOTAL 18 Trips
	Total Received = 3000 Lit * 18 Trip =			54 M.T.		

  
 सिकरी इंजिनियर  
 स.म. शिवाजीराव नारायणराव नावडे  
 सहकारी साखर कारखाना लि  
 श्रिगोंदा फॅक्टरी ता. श्रिगोंदा जि. अ. नावडे

# Agawade Sahakari Sakhar Karkhana Limited

Shrigonda Factory, Tal: Shrigonda, Dist: Ahmednagar.

143

## M. B. Measurement Book

Name of Work Engaging crane (Hydra) work.  
 Name of Contractor Shri. Ambika crane services  
 Date 13/12/22 R. A. Bill No. 1st and final.  
 Final Bill

No.	Description	No.	Length	Width	Height	Total
	Engaging crane (Hydra) work for distillery site. crased molasses Tank. material collecting one side and with depo for Angle channel plate etc work comp. from 11/12/22 To 28/12/22. Dip No. 17418 & contractor bill No. 353 & 361					
		Date	hr	min		TOTAL
		11/12/22	2	00		2:00 hr
		12/12/22	6	00		6:00 hr
		13/12/22	11	00		11:00 hr
		14/12/22	8	00		8:00 hr
		15/12/22	7	30		7:30 hr
		16/12/22	7	00		7:00 hr
		17/12/22	7	00		7:00 hr
		19/12/22	4	00		4:00 hr
		26/12/22	3	00		3:00 hr
		28/12/22	3	00		3:00 hr
		TOTAL	58 hr	30 min.		TOTAL 58 hr 30 min

  
 Contractor signature.

  
 सिध्दलिंग इजिनिअर  
 म. शिवाजीराव कारखाना नागवडे  
 सहकारी साखर कारखाना लि.  
 श्रिंगोण्डा फॅक्टरी, ता. श्रिंगोण्डा, जि. अ. नागवडे

# S.M.S.N. Nagawade Sahakar Sakhar Karkhana Limited

Shrigonda Factory, Tal. Shrigonda, Dist. Ahmednagar.

## M. B. Measurement Book

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Name of Work Enggaging J.C.B on hired

Name of Contractor Shri- Visay Ankush Nagawade.

Date 12/3/2022 R. A. Bill No. 9th

Final Bill

No.	Description	No.	Length	Width	Height	Total
	Enggaging J.C.B on hired for karkhana site E.T.P site Engineering site compost yard and other site work etc work comp.					
	From 11/7/2021 To 31/1/22	Same	M.B No-118	page No-183		1265 hr 06 min
	* now From 1/2/22 To 28/2/22					
	Date	hr	min			TOTAL
	1/2/22	5	36			5:36
	2/2/22	5	24			5:24
	3/2/22	8	48			8:48
	4/2/22	7	00			7:00
	5/2/22	10	42			10:42
	6/2/22	7	00			7:00
	7/2/22	7	24			7:24
	8/2/22	6	48			6:48
	9/2/22	5	06			5:06
	* 10/2/22	7	06			7:06
	11/2/22	8	06			8:06
	12/2/22	8	42			8:42
	13/2/22	8	06			8:06
	14/2/22	4	18			4:18
	15/2/22	7	18			7:18
	16/2/22	7	12			7:12
	17/2/22	6	48			6:48
	18/2/22	10	42			10:42
	19/2/22	8	12			8:12
	20/2/22	9	42			9:42

# 145 Gawade Sahakari Sakhar Karkhana Limited

Shrigonda Factory, Tal. Shrigonda, Dist. Ahmednagar.

## M. B. Measurement Book

Na  
Nar  
Date / / 20

R. A. Bill No.

Final Bill

No.	Description	No.	Length	Width	Height	Total
	Date	hr	min			TOTAL
	21/2/22	7	48			7:48
	22/2/22	7	42			7:42
	23/2/22	7	24			7:24
	X 24/2/22	8	18			8:18
	25/2/22	5	54			5:54
	26/2/22	7	06			7:06
	27/2/22	6	06			6:06
	28/2/22	7	18			7:18
	TOTAL	207 hr	36 min			207 hr 36 min
						+ 1965 hr 06 min
						TOTAL 1472 hr 42 min

This bill  
11/2/22 To 28/2/22  
207 hr 36 min.

*(Signature)*  
सिटील इन्जिनियर  
स.प. शिवाजीराव नारायणराव नागवडे  
महाराष्ट्री साखर कारखाना लि.  
श्रीगोंडा, ता. श्रीगोंडा, जिल्हा अहमदनगर

# Nagawade Sahakari Sakhar Karkhana Limited

Shrigonda Factory, Tal: Shrigonda, Dist: Ahmednagar.

## M. B. Measurement Book

Name of Work Engaging J.C.B on hired

Name of Contractor Shri Suresh mahadeo pawar

Date 15/13/2022 R. A. Bill No. 5th

Final Bill

No.	Description	No.	Length	Width	Height	Total
	Engaging J.C.B on hired for karkhana R.O plant site work Road Repairing work etc side work and compost site work etc work comp.	Same	m.B No	118	page No-151	130 hr 45 min
	From 8/1/2022 to 24/1/2022					
	Date	hr	min			TOTAL
	8/1/2022	7	00			7:00
	9/1/2022	6	30			6:30
	10/1/2022	6	30			6:30
	11/1/2022	6	30			6:30
	12/1/2022	6	30			6:30
	13/1/2022	6	30			6:30
	14/1/2022	6	30			6:30
	15/1/2022	6	30			6:30
	16/1/2022	7	00			7:00
	17/1/2022	6	30			6:30
	18/1/2022	6	30			6:30
	19/1/2022	6	30			6:30
	* 10/2/2022	8	00			8:00
	11/2/2022	8	30			8:00
	12/2/2022	8	00			8:00
	13/2/2022	7	00			7:00
	14/2/2022	7	00			7:00
	20/2/2022	7	00			7:00
	23/2/2022	6	00			6:00
	24/2/2022	6	00			6:00
	TOTAL	136 hr	30 min			TOTAL 136 hr 30 min

सिविल इंजिनियर  
 श्री. शिवाजीराव गणपतराव नागवडे  
 महाकरी साखर कारखाना लि.  
 श्रिगोंडा, ता. श्रिगोंडा, जि. अहमदनगर

+ 130 hr 45 min



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## S.M.S.N. Nagawade Sahakar Sakhar Karkhana Limited

Shrigonda Factory, Tal. Shrigonda, Dist. Ahmednagar

### M. B. Measurement Book

21

Name of Work \_\_\_\_\_  
 Name of Contractor \_\_\_\_\_  
 Date / / 20 \_\_\_\_\_ R. A. Bill No. \_\_\_\_\_  
 Final Bill \_\_\_\_\_

No.	Description	No.	Length	Width	Height	Total
	Date	hr	min			TOTAL
	5/9/22	4	00			4:00 hr
	6/9/22	4	48			4:48 hr
	7/3/22	5	06			5:06 hr
	TOTAL	152	hr	24	min	TOTAL 152 hr 24 min

  
 सिद्धीन वाजिनीअर  
 सहकारी साखर कारखानेचे कार्यकारी अधिकारी  
 सहकारी साखर कारखाने, श्रिगोंडा, अहमदनगर जिल्हा

उद्योग शाखा  
 सहकारी साखर कारखानेचे कार्यकारी अधिकारी  
 सहकारी साखर कारखाने, श्रिगोंडा, अहमदनगर जिल्हा



# S.M.S.N. Nagawade Sahakar 150 Sahkar Karkhana Limited

Shrigonda Factory, Tal. Shrigonda, Dist. Ahmednagar.

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## M. B. Measurement Book

Name of Work Enggging Haiwa (Tipper) work

Name of Contractor Shri. Nandkumar digambar fenade

Date 31/13/2022 R. A. Bill No. 1st and Final

Final Bill civil/sahogi/2021-22 date-31/3/22

No.	Description	No.	Length	Width	Height	Total
	Enggging Haiwa (Tipper)					
	work for Transporting					
	Removable of black mud					
	Trees, and other material					
	for clearance site etc					
	work comp.					
	from 12/2/22 To 2/3/22					

Date	Haiwa No MH-16-CC8042	Haiwa No MH-16-A4892	Haiwa No MH-12-KA489	Haiwa No MH-16 AY 8555
12/2/22	-	-	-	10
13/2/22	-	-	14	9
14/2/22	14	15	-	7
15/2/22	-	-	13	3
16/2/22	15	15	15	3
17/2/22	14	-	-	6
18/2/22	-	-	14	12
19/2/22	-	-	14	12
20/2/22	-	15	14	9
21/2/22	-	12	13	9
22/2/22	15	14	14	7
23/2/22	15	15	15	6
24/2/22	-	14	14	13
25/2/22	12	12	13	12
26/2/22	13	14	14	12
27/2/22	12	14	13	13
28/2/22	10	10	11	-
11/3/22	10	9	9	-
2/3/22	11	9	9	-

TOTAL 141 Trip 168 Trip 209 Trip 143 Trip

# S.M.S.N. Nagawade Sahakari Sakhar Karkhana Limited

Shrigonda Factory, Tal. Shrigonda, Dist. Ahmednagar.

## M. B. Measurement Book

Name of Work \_\_\_\_\_

Name of Contractor \_\_\_\_\_

Date / / 20 \_\_\_\_\_ R. A. Bill No. \_\_\_\_\_

Final Bill

No.	Description	No.	Length	Width	Height	Total
	TOTAL	141 + 168 + 209 + 143 = 661				Trips
	Total Tipped Trip					
	= 661 x 99.15 M.T.					

Civil Engineer

S.M. Shivajirao Marayanna Nagawade  
Sahakari Sakhar Karkhana Ltd.  
Shrigonda Factory, Tal. Shrigonda  
Dist. Ahmednagar

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# S.M.S.N. Nagawade Sahakari Sakhar Karkha

Shrigonda Factory, Tal. Shrigonda, Dist. Ahmednagar.

## M. B. Measurement Book

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Name of Work Engaging Haiwa (Tipper) work

Name of Contractor Shri. Nandkumar Jagambhar Farade.

Date 31 / 3 / 2022

R. A. Bill No. 157.

Final Bill

No.	Description	No.	Length	Width	Height	Total
	Engaging Haiwa					
	(Tipper) work for Transporting bagasse, lime, mumm and other material for clearance site of E-T.P. and distillery etc work.					
	comp.					
	From 12/12/22 to 20/12/22.					

153

Date	Haiwa No of Trips MH-16C-8042	Haiwa No of Trips MH-12-KP-1289	Haiwa No of Trips MH-16-F-459A
12/12/22	8	7	-
13/12/22	4	-	-
18/12/22	6	-	5
19/12/22	4	-	2
20/12/22	12	-	-
21/12/22	7	-	1
22/12/22	2	-	-
15/12/22	2	-	-
20/12/22	47 Trips	7 Trips	5 Trips

47+7+5 = 59 Trips.

  
 S.M. Shivajirao, Nagawade  
 Sahakari Sakhar Karkhana Ltd.  
 Shrigonda Factory, Tal. Shrigonda  
 Dist. Ahmednagar

**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel.No.(0253) 2362820



Regional Office- Nashik,  
Udyog Bhavan, 1<sup>st</sup> floor,  
Trimbak Road, MIDC Comp.

E-mail: ronashik@mpcb.gov.in "Your Service is our Duty" Near ITI., Satpur, Nashik-422007.

**BY R.P.A.D./FAX/HAND DELIVERY**

No: MPCB/ROK/ID/22/017000/ 2022

Date: - 17/10/2022

To,  
M/s. Sahakar maharshi Shivajirao Narayanrao Nagawade SSK Ltd, (Distillery Unit)  
Plot No. 52/1, A/p. Limpangaon, Tq. Shrigonda,  
Dist. Ahmednagar.

**Sub:** Interim Directions under Section 33 A of Water (P & CP) Act, 1974 & under Section 31A of Air (P & CP) Act.1981.

**Ref:** 1. Proposed Directions issued on 9.2.2022.  
2. Personal hearing extended on 28.7.2022 at HQ.

This refers to the proposed directions issued by the Board vide above referred letter (1) and personal hearing extended to factory representative on 28.7.2022. During the personal hearing as agreed by your representative, it is directed to comply the following directions in time bound manner.

1. Industry shall carryout the assessment of contamination, cost of remediation and damage assessment through NEERI/IIT/VSI within two months.
2. Industry shall comply with recommendations of report submitted by the institute at Sr. No. 1 above before six months and report the remedial action taken as per suggestion of expert agency before next crushing season.
3. Industry shall ensure OCEMS connectivity to MPCB server within 7 days.
4. Industry should not dispose spent wash sludge to any party.

If you fails to comply these directions in time bound manner, the Board will have no any other option than to issue final directions such as disconnection of electricity and water supply of your industry, which may be noted.

(Ravindra B. Andhale)  
Regional Officer, Nashik.

**Copy Submitted for information to: -**  
The Principal Scientific Officer, M.P.C. Board, Mumbai.

**Copy forwarded to: -**  
Sub- Regional Officer MPCB, Ahmednagar – He is directed to serve the copy of these directions to the industry & submit timely compliance report along with photographs and monitoring reports of the said directions scrupulously.